

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

CIVIL APPEAL Diary No(s). 53901/2024

[Arising out of impugned interim judgment and order dated 09-07-2024 in TAAT No.247/2021 and CAAT (CH) (I) No.757/2020 passed by the National Company Law Appellate Tribunal, Chennai]

VIJAY KUMAR PENMETSA

Appellant(s)

VERSUS

SISIR KUMAR APPIKATLE & ORS.

Respondent(s)

(IA No.278458/2024-CONDONATION OF DELAY IN FILING and IA No.278461/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.278460/2024-STAY APPLICATION and IA No.278875/2024-INTERVENTION/IMPLEADMENT and IA No.278462/2024-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 10-12-2024 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY S. OKA
HON'BLE MR. JUSTICE AUGUSTINE GEORGE MASIH

For Petitioner(s)

Mr. DVSS Somayajulu, Sr. Adv.
Mr. Ch V Raman, Adv.
Mr. Goli Rama Krishna, Adv.
Ms. Vandana Sharma, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Application for exemption from filing a certified copy of the impugned judgment is allowed.

Application for impleadment is allowed. Amended cause title shall be filed within a period of three days.

Delay condoned.

The learned senior counsel appearing for the appellant has placed on record copies of the orders dated 5th February, 6th February, 8th April and 8th July of 2024 passed by the National Company Law Appellate Tribunal (NCLAT) which indicate that on these dates, adjournments were not sought on behalf of the appellant.

Issue notice returnable on 27th January, 2025.

In the meanwhile, the interim order of stay which was operative till 9th July, 2024 will continue to operate.

We make it clear that the NCLAT can proceed with the hearing of the appeal, notwithstanding the pendency of these appeals.

(ANITA MALHOTRA)
AR-CUM-PS

(ANU BHALLA)
COURT MASTER